

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-250/ND/2018

In the matter of :

KBL Trading Company

..PETITIONER

Vs.

Periwinkle Herbals (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 23.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Mayank Badoni, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this petition. Taking into consideration Rule 8 of IBBI (Application to Adjudicating Authority) Rules, 2016, this petition is permitted to be withdrawn as it is not in compliance with IBC, 2016. It is further represented by Ld. Counsel for the petitioner that a liberty may be granted to file the same on same cause of action specifically which has been filed under the IBC Code, 2016. In view of the said representation, liberty is granted to file the petition with same cause of action after complying with due procedure taking into consideration its maintainability, if any, under the provisions of IBC, 2016.

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit